

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-101**  
IB-301(ND)/2020

**IN THE MATTER OF:**

M/s Jagatjit Industries Ltd.

**Vs.**

M/s Jagat Realcon Pvt Ltd.

....APPLICANT

...RESPONDENT

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 27.01.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SMT SAROJ RAJWARE**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Vishal Khattar, Ms. Megha Dugar, Ms. Sishmita Kumari, Mr. Anand Shri Kaushik, Advocates

For the Respondent

:

For the Intervener

:

**ORDER**

Counsel for the Operational Creditor is present. Registry is directed to issue notice to the Corporate Debtor. The counsel for the Operational Creditor is permitted to serve private notice at the registered office address of the Corporate Debtor and file proof.

Put up on 6<sup>th</sup> March 2020.

-S-d-

(SAROJ RAJWARE)  
MEMBER (TECHNICAL)

-S-d-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)